

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**Contempt Case (AT) No. 07 of 2020 in
Comp. App. (AT) (Ins) No. 1016 of 2019**

IN THE MATTER OF:

Tata Motors Finance Ltd.Applicant

Vs.

Vishal GuptaRespondent

Present:

For Applicant: Mr. Amarjit Singh Bedi, Advocate

For Respondent: Mr. Akshay Ringe, Advocate

With

**Contempt Case (AT) No. 22 of 2020 in
Comp. App. (AT) (Ins) No. 1016 of 2019**

IN THE MATTER OF:

Akashganga Infraventures India Ltd.Applicant

Vs.

Vishal Gupta & Ors.Respondents

Present:

For Applicant: Mr. Rajiv Malik, Advocate and CA Mohit Gupta

For Respondents: Mr. Akshay Ringe, Advocate

**O R D E R
(Virtual Mode)**

12.01.2021: Due to paucity of time the above matters are adjourned.

Let the matters be fixed on **04th February, 2021.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

sa/kam